

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 07/2020 – Customs

New Delhi, the 2nd February, 2020

G.S.R. (E)....- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 25/2005-Customs, dated the 1st March, 2005, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 123(E), dated the 1st March, 2005, namely:-

In the said notification, in the Table, against S. No. 33, for the entry in column (2), the entry “Any Chapter except Chapter 74” shall be substituted.

[F. No. 334/2/2020-TRU]

(Gaurav Singh)

Deputy Secretary to the Government of India

Note: The principal notification No. 25/2005-Customs, dated the 1st March, 2005 was published in the Gazette of India, Extraordinary, Part II, Section-3, Sub-section (i), *vide* number G.S.R.123(E), dated the 1st March, 2005 and was last amended by notification No. 36/2019-Customs, dated the 30th December, 2019, published *vide* number G.S.R. 964(E), dated the 30th December, 2019.